

ACT No. V OF 1901.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 9th March, 1901.)

An Act further to amend the Indian Forest Act, 1878.

WHEREAS it is expedient further to amend the Indian Forest Act, 1878; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Indian Forest (Amendment) Act, 1901; and

(2) It shall come into force at once.

Addition to section 32, Act VII of 1878.

2. To section 32 of the Indian Forest Act, 1878, the following clause shall be added, namely:—

“Whenever fire is caused wilfully or by gross negligence in a protected forest, the Local Government may (notwithstanding that any penalty has been inflicted under this section) direct that in such forest or any portion thereof the exercise of any right of pasture or to forest-produce shall be suspended for such period as it thinks fit.”

Amendment of section 33, Act VII of 1878.

3. In section 33 of the said Act, after the words and figures “except as regards any portion of a forest closed under section 29” the words and figures “or any rights the exercise of which has been suspended under section 32” shall be inserted.

Amendment of section 78, Act VII of 1878.

4. From section 78 of the said Act the words “demanding his aid” shall be omitted before clause (a), and after clause (b) the following shall be inserted, namely:—

“and shall assist any Forest-officer or Police-officer demanding his aid—”.

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